

published in Notification No. G.S. R. 80 in Gazette of India dated the 11th January, 1969.

- (ii) The Customs and Central Excise Duties Export Drawback (General) Second Amendment Rules, 1969, published in Notification No. G. S. R. 81 in Gazette of India dated the 11th January, 1969.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Third Amendment Rules, 1969, published in Notification No. G. S. R. 82 in Gazette of India dated the 11th January, 1969.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Fourth Amendment Rules, 1969, published in Notification No. G. S. R. 83 in Gazette of India dated the 11th January, 1969.
- (v) The Customs and Central Excise Duties Export Drawback (General) Fifth Amendment Rules, 1969, published in Notification No. G. S. R. 199 in Gazette of India dated the 1st February, 1969.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1969, published in Notification No. G. S. R. 200 in Gazette of India dated the 1st February, 1969.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Seventh Amendment Rules, 1969, published in Notification No. G. S. R. 239 in Gazette of India dated the 8th February, 1969.
- (viii) G. S. R. 241 published in Gazette of India dated the 8th February, 1969, containing corrigendum to G. S. R. 83 dated the 11th January, 1969.
- (ix) G. S. R. 242 published in Gazette of India dated the 8th February, 1969, containing corrigendum to GSR 82 dated the 11th January, 1969.

[Placed in Library. See No. LT-88/69]

(5) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:

- (i) The Central Excise (Twenty first Amendment) Rules, 1968, published in Notification No. G. S. R. 2202 in Gazette of India dated the 21st December 1968.
- (ii) The Central Excise (Twenty-second Amendment) Rules, 1968, published in Notification No. G. S. R. 2217 in Gazette of India dated the 28th December, 1968.
- (iii) The Central Excise (Twenty-third Amendment) Rules, 1968, published in Notification No. G. S. R. 2218 in Gazette of India dated the 28th December, 1968.
- (iv) G. S. R. 20 published in Gazette of India dated the 4th January, 1969, together with an explanatory memorandum.
- (v) G. S. R. 86 published in Gazette of India dated the 11th January, 1969, making certain amendment to Notification No. G. S. R. 432 dated the 1st March, 1968, together with an explanatory memorandum (Hindi and English versions).
- (vi) The Central Excise (First Amendment) Rules, 1969, published in Notification No. G. S. R. 157 in Gazette of India dated the 25th January, 1969.

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12.26 hours.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEE

SHRI DEORAO PATIL (Yeotmal) :
Sir, I beg to move :

“That this House do extend the time

appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith up to the 29th August, 1969."

श्री अटल बिहारी वाजपेयी (बलरामपुर) :

अध्यक्ष महोदय, मैं जानना चाहता हूँ कि यह समय क्यों बढ़ाया जा रहा है। 29 अगस्त तक समय बढ़ाने की क्या आवश्यकता है? इस कमेटी की रिपोर्ट जल्द आनी चाहिये।

श्री देवराव पाटिल : अध्यक्ष महोदय, इस सेशन में इस कमेटी का काम नहीं हो पायेगा, 1 जुलाई से उसकी मीटिंग होगी, जिसमें क्लार्क-बाइ-क्लार्क कन्सीड्रेशन होगा। नेक्स्ट सेशन अगस्त में होगा, इसलिये अगस्त तक का टाइम लिया है, ताकि बार-बार न बढ़ाना पड़े।

श्री जार्ज फरनन्डो (दक्षिण-बम्बई) :

अध्यक्ष महोदय, एक साल से यह मामला ज्वाइंट कमेटी के पास है, आज फिर 6 माह का टाइम मांगा जा रहा है। इतना समय नहीं मांगा जाय, यह रिपोर्ट सदन के सामने जल्द आनी चाहिये, क्योंकि जिन मसलों को लेकर यह रिपोर्ट है, वे बहुत महत्वपूर्ण हैं, इस लिये इसमें समय निकालने की बात नहीं होनी चाहिये।

श्री अ० सि० सहगल (विलासपुर) :

अध्यक्ष महोदय, हमें अपने एक्सचेकर को देखना चाहिये कि हम कितना पैसा खर्च कर सकते हैं। आप इसके कर्ताधर्ता हैं, इस हाउस के मालिक हैं, अगर हम इस तरह से इन सब कमेटियों के टाइम लम्बे-लम्बे बढ़ाते जायेंगे

तो इनके नतीजे अच्छे नहीं निकलेंगे। देश की हालत को देखते हुए, जितना ज्यादा काम हम कर सकते हैं हमें करना चाहिये। और ज्यादा समय नहीं लेना चाहिये।

MR. SPEAKER: They will try to finish it as quickly as possible. Now the question is :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and redelimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith, up to the 29th August, 1969."

The motion was adopted.

12.29 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—Contd.

MR. SPEAKER: The House will now take up further consideration of the Motion of Thanks on the President's Address. Out of the fifteen hours allotted by the Business Advisory Committee, six hours have already been taken. We will continue the discussion today and tomorrow. The Prime Minister will reply on Wednesday morning. Now Shri Yogendra Sharma will continue his speech.

श्री योगेन्द्र शर्मा (बेगूसराय) : अध्यक्ष महोदय, हम उस दिन निवेदन कर रहे थे कि हमारे देश में जो आर्थिक विषमता बढ़ रही है, साम्प्रदायिक विषमता बढ़ रही है, क्षेत्रीय विषमता बढ़ रही है, इस बढ़ती हुई विषमता की नींव पर हम राजनीतिक स्थिरता